

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCivil Appeal No(s).7130/2010

SYED ZAINUL ABEDEEN

Appellant(s)

VERSUS

RAJASTHAN BOARD OF MUSLIM WAQF.

Respondent(s)

Date : 08-08-2019 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE AJAY RASTOGIFor Appellant(s) Mr.S.Wasim A.Qadri, Sr.Adv.
Mr.Zaid Ali Subzposh, Adv.
Mr.Tamim Qadri, Adv.
Mr.Saeed Qadri, Adv.
Mr.Lakshmi Raman Singh, AORFor Respondent(s) Mr.Raj Kishore Choudhary, Adv.
Mr.M.Z.Chaudhary, Adv.
Mr.Aftab Ali Khan, AOR
Mr.Shakeel Ahmed, Adv.
Mr.Nakul Chaudhary, Adv.
Mr.Arvind Kumar Kanva, Adv.
Mr.Ali Safeer Farooqi, Adv.
Syed Imtiyaz Ali, Adv.UPON hearing the counsel the Court made the following
O R D E R

Arguments heard.

Judgment reserved.

(SATISH KUMAR YADAV)
AR-CUM-PS(RAJ RANI NEGI)
ASSISTANT REGISTRARBooks cited:

1. The Wakf Act, 1954
2. The Wakf Act, 1995
3. (2008) 8 SCC 12 (para 8)
4. (2010) 8 SCC 726